HIGH COURT OF DELHI : NEW DELHI

No. 445/Estt./EI-1/DHC Date: 28.04.2025

CIRCULAR

In partial modification of Circular No. 431/Estt./EI-1/DHC dated 25.04.2025, Hon'ble the Chief Justice has been pleased to re-constitute following Committee, with immediate effect:-

36	Committee to review current postings of	Hon'ble Mr. Justice Subramonium Prasad
	Judicial Officers, make recommendations	Hon'ble Mr. Justice Jasmeet Singh
	for posting and transfer for Judicial	Hon'ble Mr. Justice Vikas Mahajan
	Officers as well as rationalisation of	Hon'ble Mr. Justice Tushar Rao Gedela
	allocation of work.	Hon'ble Mr. Justice Girish Kathpalia

Sd/-

(Janardan Tripathi) **Registrar** (Establishment-I)

Date: 28.04.2025

Endst. No. 7620-26/Estt./EI-1/DHC

Copy for information and necessary action to :-

- 1. Registrar-cum-Secretary to Hon'ble the Chief Justice.
- 2. All Registrars/ Officers on Special Duty/ Coordinator (DIAC).
- 3. Joint Registrar (Registrar General Secretariat).
- 4. All Joint Registrars/ Joint Registrars (Judicial)/ Deputy Registrars/ Additional Coordinators (DIAC)/ Director (IT).
- 5. All Private Secretaries/ Court Masters to Hon'ble Judges/ Librarian/ Admn. Officers (Judl.)/ Branch incharges.
- 873 RIT 16-P.A. to Registrar (IT) with the request to upload this Circular on the intranet and website 04/2025 of this Court under the links (1) Committees & (2) Sl. No. 8 under the link RTI disclosure.
 - 7. Guard file.

Jun Nardens

(Dinesh Kr. Manchanda) Joint Registrar (Estt.-I)

As directed may be uploaded. Director (IT) Director (IT) Director (IT) Director (IT) Director (IT) Director (IT) PA-to Registrar (IT) Director (IT) PA-to Registrar (IT) Director (IT) Director (IT) Director (IT) PA-to Registrar (IT) Director (IT) 29/04/2025

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HIGH COURT OF DELHI : NEW DELHI

No. 431/Estt./EI-1/DHC Date: 25.04.2025

CIRCULAR

A list of Committees of Hon'ble Judges of this Court w.e.f. 25.04.2025, is enclosed

herewith for information and necessary action.

Sd/-(Janardan Tripathi) **Registrar** (Establishment-I)

Endst. No. 7414-7420/Estt./EI-1/DHC

Date: 25.04.2025

Copy for information and necessary action to :-

- All Registrars/ Officers on Special Duty/ Coordinator (DIAC). 1.
- 2. Registrar-cum-Secretary to Hon'ble the Chief Justice.
- 3. All Joint Registrars/ Joint Registrars (Judicial)/ Deputy Registrars/ Additional Coordinators (DIAC)/ Director (IT).
- 4. Joint Registrar (Registrar General Secretariat).
- 5. All Private Secretaries/ Court Masters to Hon'ble Judges/ Librarian/ Admn. Officers (Judl.)/ Branch incharges.

1835 RIJT6. P.A. to Registrar (IT) with the request to upload this Circular on the intranet and replace the information presently being displayed in the website of this Court under the links (1) Committees & (2) Sl. No. 8 under the link RTI disclosure.

> 7. Guard file.

Sim Am (Dinesh Kr. Manchanda)

Joint Registrar (Estt.-I)

As directed may be UP-loaded. Director(I-T) P.A. to Registrar(I-T) Direct

9201 5/09/2025

25/04/2025

The Committees of Hon'ble Judges of this Court are reconstituted with immediate effect, as under:

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1.	Administrative and General Supervision Committee:	Hon'ble the Chief Justice Hon'ble Mr. Justice Vibhu Bakhru
	I. Service Conditions and Disciplinary	Hon'ble Ms. Justice Prathiba M. Singh
	Matters of Judicial Officers.	Hon'ble Mr. Justice Navin Chawla
	II. General Superintendence and Administration of District and	Hon'ble Mr. Justice C. Hari Shankar
	Subordinate Courts including:	Hon'ble Mr. Justice Subramonium
	i. Conduct Rules of Judicial Officers.	Prasad Hon'hle Ma, Insting Insti Singh
	ii. Promotion to Delhi Higher Judicial	Hon'ble Ms. Justice Jyoti Singh Hon'ble Ms. Justice Neena Bansal
	Service. iii. Probation, Regularization and	Krishna
	Confirmation.	
	iv. Seniority	
	v. Review under Rule 16(3) of AIS	
	(Death Cum-Retirement Benefits) Rules and F.R. 56(J) for Compulsory	
	Retirement and for Continuation in	
	Service beyond 58 Years.	
	vi. Amendment to Service Rules	
	vii. Alteration of Date of Birth viii. Constitution/Abolition/Continuance of	
	Courts	
	ix. Transfer and Posting of Judicial Officers	
	x. Implementation of Judicial Pay Commission's recommendations	
	(The Decision of this Committee on Items	
	(ii), (v) and (vi) will be referred to the Full Court for Final Decision)	
	III. Any other matter referred for its	
	Decision by Hon'ble the Chief Justice	
2.	Grievance Redressal Committee for	Hon'ble the Chief Justice
	Advocates	Hon'ble Mr. Justice Navin Chawla
		Hon'ble Mr. Justice Amit Bansal Hon'ble Mr. Justice Manoj Jain
		tion of this busiles Mailoj Jam
		Addl. Solicitor General of India (Delhi
		High Court) Chairman, Bar Council of Delhi
		President, Delhi High Court Bar
		Association

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3.	Committee for Finance and Budgeting and	Hon'ble Mr. Justice Vibhu Bakhru
	for sanction of contingent expenditure and	Hon'ble Ms. Justice Prathiba M. Singh
	writing off losses exceeding Rs. 5,00,000/ -	Hon'ble Mr. Justice Navin Chawla
	(Rupees five lakh only).	
4.	A.Committee to closely monitor the timely	Hon'ble Mr. Justice Vibhu Bakhru
-7.	completion of projects and to facilitate a	Hon'ble Ms. Justice Prathiba M. Singh
	proper coordination between the officials	Hon'ble Mr. Justice Navin Chawla
	at the District level and the decision-	Hon'ble Mr. Justice Jasmeet Singh
	making authorities of the state	Hon'ble Mr. Justice Manoj Jain
	government including the Chief	Tion ble wit. Justice Wanoj Jam
	Secretary, and Secretaries in the	Co opted Members on impitation:
1		Co-opted Members on invitation:
	Departments of Finance, Public Works	1 Chief Generatory Court of NCT of
	and Law, of which Chief Secretary and	1. Chief Secretary, Govt. of NCT of
	the Secretaries of the Departments of	Delhi
	Finance, Public Works and Law shall be	2. Principal Secretary (Finance),
	co-opted as Members.	Govt. of NCT of Delhi
1	B. Committee to take up the matter with the	3. Principal Secretary (Public Works),
1	government for providing the	Govt. of NCT of Delhi
	infrastructure for the District judiciary.	4. Principal Secretary (Law, Justice &
	C.Committee for monitoring the	Legislative Affairs), Govt. of NCT
Į	implementation of the resolutions passed	of Delhi
	in the Chief Justices' Conferences and to	
	advise implementation of resolutions	
	passed in various Chief Justices'	
1	Conferences and Joint Conferences of	
	Chief Ministers of States and Chief	
	Justices of High Courts.	
	recommendation made by the core group	
	constituted pursuant to meeting of former	
	Chief Justice and Hon'ble Judges of the	
	administrative committee with Hon'ble	
	Chief Minister regarding setting up of	
1	additional District Court complexes etc.	
	E.Committee to consider creation of more	
	judicial Districts consequent upon	
	increase in the police Districts in Delhi.	Δ.
5.	Arbitration Committee of the Delhi	Chairperson-
	International Arbitration Centre	Hon'ble Mr. Justice Vibhu Bakhru
		Members -
		Hon'ble Mr. Justice Subramonium
1		Prasad
		Hon'ble Mr. Justice Sanjeev Narula
5		Hon'ble Mr. Justice Sachin Datta
		Montestant server and the server was server and the
		Hon'ble Mr. Justice Tejas Karia

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		Other Members:- Addl. Solicitor General, Delhi High Court (Ex-Officio Member) President, Delhi High Court Bar Association (Ex-Officio Member) Mr. Rajiv Nayyar, Sr. Advocate Mr. Ciccu Mukhopadhaya, Sr. Advocate Mr. Rajeeve Mehra, Sr. Advocate Mr. Rajeeve Mehra, Sr. Advocate Mr. Nakul Dewan, Sr. Advocate Mr. Shashank Garg, Sr. Advocate
6.	 Court Development and Planning/State Court Management System Committee, SCMSC: i. Court development plans ii. Annual reports of DHC iii. Handbook of practice & procedures iv. System for maintenance of trial Court records v. To look into the issue and suggest the proposal in the matter of identifying the number of additional posts required to be created at the level of Sessions Judges as well as Magistrates for creation of additional posts of Judicial Officers along with the support staff and infrastructure on the suggestions of Hon'ble the Chief Justice of India. 	Hon'ble Mr. Justice Vibhu Bakhru Hon'ble Mr. Justice C. Hari Shankar Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Saurabh Banerjee Hon'ble Mr. Justice Manoj Jain
7.	 Committee for appointment/selection of officers of High Court and District Courts: i. Selection/promotion/seniority/confirmation/representation against adverse ACRs of Joint Registrars/ Deputy Registrars/Deputy Registrars/Deputy Registrar (Accounts)/Assistant Registrar (Accounts)/Assistant Registrar (Library)/Deputy Controller of Accounts/Administrative Officers (Judicial)/ Court Masters/ Private Secretaries and Librarian of High Court. ii. Representations received from the above categories. iii. Selection in respect of the posts of Administrative Officers (Judicial) and above [i.e. Senior Administrative Officer, Deputy Controller of Accounts 	Hon'ble Mr. Justice Vibhu Bakhru Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Purushaindra Kumar Kaurav Hon'ble Mr. Justice Tushar Rao Gedela Hon'ble Mr. Justice Anish Dayal

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	and Administrative Officer (Judicial)]	
ł	in the office of the Principal District &	
	Sessions Judge, Delhi in terms of rule	
	2(15)(a) of the Delhi District Courts	
	Establishment (Appointment and	
	Conditions of Service) Rules, 2012	
	published vide notification dated	
	01.12.2013.	
	01.12.2013.	
8.	A. Disposal Review Committee to monitor	Hon'ble Mr. Justice Vibhu Bakhru
	regarding institution and disposal of	Hon'ble Mr. Justice Navin Chawla
	cases in District judiciary	Hon'ble Ms. Justice Mini Pushkarna
	B. Committee to consider:	Hon'ble Mr. Justice Amit Sharma
	i. Incorporation of additional	Hon'ble Mr. Justice Girish Kathpalia
	information in the self-appraisal	_
	pro forma required to be filled by	
	the officers of Delhi Higher	
	Judicial Service and Delhi Judicial	
	Service.	
	ii. Laying down the guidelines for	
	objective assessment of judicial	
	officers for recording ACR in view	
	of Judgement dated 21.08.2018 of	
	this Court passed in W.P (C) no.	
	3157/2015 titled "Sujata Kohli vs.	
	Registrar General, High Court of	
2	Delhi & ors."	
	C. Committee of evening Courts / shift	
	system in Subordinate Courts and to	1
1	advise on directions of Hon'ble	
1	Supreme Court concerning	
	administration of justice (criminal/civil).	
	Advise and monitor issues relating to	
	plea bargaining	
	D. Criteria Committee:	
	i. To advise modifications, if any,	
	required in the criteria of units for	
	assessment of the work done by the	
	judicial officers, and	
ľ	ii. To suggest the modalities/ criteria	
	to be adopted so as to bring	
	uniformity in the assessment of	
	Judicial Officers by the inspecting	
	Judges committees for the purpose	
	of recording ACRs	
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9.	Committee to consider all the issues relating to Ease of Doing Business (EoDB)	Hon'ble Mr. Justice Vibhu Bakhru Hon'ble Mr. Justice Manoj Kumar Ohri Hon'ble Ms. Justice Tara Vitasta Ganju Hon'ble Mr. Justice Vikas Mahajan Hon'ble Mr. Justice Tejas Karia
10.	 Information Technology and Artificial Intelligence Committee: i. Computerization of High Court as well as District Court complexes. ii. Purchase of computers including 	Hon'ble Ms. Justice Prathiba M. Singh Hon'ble Mr. Justice Sanjeev Narula Hon'ble Mr. Justice Purushaindra Kumar Kaurav Hon'ble Dr. Justice Swarana Kanta Sharma Hon'ble Mr. Justice Girish Kathpalia
	computer hardware and software. iii. Purchase of electronic and digital systems including photocopies, etc.	
	iv. Matters pertaining to cause list of the High Court.	
	v. Video conferencing facilities at High Court and various District Court complexes.	
	vi. E-filing project at High Court and District Court complexes.	
	vii. Introduction and installation of new technologies developed by ministry of science and technology, Government of India in respect of judicial administration.	
	viii. Artificial Intelligence	
	ix. Appointment, conditions of service, etc. of the technical cadre of Delhi High Court/ District Courts.	
11.	Work of Accessibility Committee (as contemplated by Hon'ble Supreme Court) with the leave to seek inputs from domain experts and users/Advocates who are differently-abled.	Hon'ble Ms. Justice Prathiba M. Singh Hon'ble Mr. Justice Sanjeev Narula Hon'ble Mr. Justice Purushaindra Kumar Kaurav Hon'ble Dr. Justice Swarana Kanta Sharma Hon'ble Mr. Justice Girish Kathpalia
		 Mr. Santosh Kumar Rungta, Sr. Advocate Mr. Rahul Bajaj, Advocate and Co-founder, Mission Accessibility

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		 Mr. Jayant Singh Raghav, President, Bhumika Trust Mr. Amar Jain, Advocate, Corporate Lawyer and Accessibility Professional Mr. Arman Ali, Executive Director, National Centre for Promotion of Employment for Disabled People. Ms. Amita Dhanda, Professor Emerita, NALSAR as "Special Invitee" Coordinator:- Registrar (Caretaking) Nodal Officer to assist the Hon'ble Accessibility Committee:- Mr. Ashok Kumar, Assistant Registrar (Nodal Officer)
12.	 Delhi High Court Building Maintenance and Construction Committee: Construction of High Court projects All matters relating to maintenance of buildings including civil, electrical, air- conditioning, fire-fighting, space allocation for various purposes, allotment of more land, etc. Engagement of conservancy services Matters relating to allotment and maintenance of lawyers' chambers Matters relating to allotment and maintenance of shops and kiosks, etc. Vi. Optimum space management in the High Court 	Hon'ble Ms. Justice Prathiba M. Singh Hon'ble Mr. Justice Prateek Jalan Hon'ble Ms. Justice Mini Pushkarna Hon'ble Ms. Justice Manmeet Pritam Singh Arora Hon'ble Mr. Justice Sachin Datta Hon'ble Mr. Justice Ravinder Dudeja
13.	Committee to monitor all machine translation related activities.	Hon'ble Ms. Justice Prathiba M. Singh Hon'ble Ms. Justice Manmeet Pritam Singh Arora Hon'ble Mr. Justice Harish Vaidyanathan Shankar

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14.	Internal Complaints Committee in terms of Section 4 of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013	 <u>Presiding Officer:-</u> Hon'ble Ms. Justice Prathiba M. Singh <u>Members: -</u> Hon'ble Mr. Justice Amit Bansal Hon'ble Ms. Justice Neena Bansal Krishna Hon'ble Ms. Justice Tara Vitasta Ganju Hon'ble Ms. Justice Shalinder Kaur Ms. Aparna Bhat, Senior Advocate Ms. Deepti Chhabra, Joint Registrar
15.	Building Maintenance and Construction Committee (Dwarka Court Complex) (All references received from District Bar Association and Principal District & Sessions Judge relating to elections of Bar, overall functioning of Court complex and all other matters incidental to above)	Hon'ble Ms. Justice Prathiba M. Singh Hon'ble Ms. Justice Jyoti Singh Hon'ble Mr. Justice Manoj Kumar Ohri Hon'ble Mr. Justice Vikas Mahajan Hon'ble Mr. Justice Manoj Jain <i>Member:</i> Principal District & Sessions Judge (South-West)
16.	Committee constituted, in terms of Judgment dated 15.01.2025 passed in WP(C) no. 538/2023 titled Rajeeb Kalita Vs. UOI & Ors. by the Hon'ble Supreme Court of India	 Hon'ble Ms. Justice Prathiba M. Singh, Chairperson <u>Members:-</u> Registrar General, Delhi High Court Chief Secretary, Govt. of NCT of Delhi Principal Secretary, Public Works Department, Govt. of NCT of Delhi Secretary, Finance Department, Govt. of NCT of Delhi Ms. Bitika Sharma, Advocate <u>Nodal Officer:-</u> Deputy Registrar (Caretaking)
17.	Organizing Committee for hosting 6 th Full Meeting of the Standing International Forum of Commercial Courts (SIFoCC).	Hon'ble Ms. Justice Prathiba M. Singh - Chairperson Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Amit Bansal Hon'ble Ms. Justice Manmeet Pritam Singh Arora Hon'ble Mr. Justice Anish Dayal

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18.	 A. Committee to regulate and monitor the progress of the trials under the POCSO Act B. Committee to monitor proper implementation of several guidelines laid down by the Supreme Court as well as this Court for dealing with matters pertaining to sexual offences, child witnesses and other vulnerable witnesses. 	Ms. Geetanjli Goel, OSD (Rules & Litigation) and Mr. Zameem Ahmed Khan, Joint Director (IT) shall assist the Committee. Hon'ble Ms. Justice Prathiba M. Singh Hon'ble Mr. Justice Anup Jairam Bhambhani Hon'ble Mr. Justice Amit Mahajan Hon'ble Mr. Justice Girish Kathpalia Hon'ble Ms. Justice Renu Bhatnagar <u>Ex-Officio Member</u> Deputy Secretary (Expenditure-III) Nodal Officer, Finance Department,
		GNCTD
19.	 Examination Committee (DHJS & DJS) i. Direct recruitment to Delhi Higher Judicial Service ii. Selection for promotion to Delhi Higher Judicial Service by holding limited competitive examination iii. Recruitment to Delhi Judicial Service iv. Holding of DJS probationers' examination 	Hon'ble Mr. Justice Navin Chawla Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Sanjeev Narula Hon'ble Mr. Justice Manoj Kumar Ohri
20.	 Judicial Education and Training Programme Committee (JETPC): i. Delhi Judicial Academy ii. Formulation and Conduct of Training Programmes for newly recruited and in service Judicial Officers iii. Nomination of Judicial Officers for participation in training programmes of National Judicial Academy and other such institutions. 	Hon'ble Mr. Justice Navin Chawla Hon'ble Ms. Justice Jyoti Singh Hon'ble Mr. Justice Anup Jairam Bhambhani Hon'ble Mr. Justice Purushaindra Kumar Kaurav Hon'ble Dr. Justice Swarana Kanta Sharma
21.	 Building Maintenance and Construction Committee (Tis Hazari Court Complex) (All references received from District Bar Association and Principal District & Sessions Judge relating to elections of Bar, overall functioning of Court complex and all other matters incidental to above) 	 Hon'ble Mr. Justice Navin Chawla Hon'ble Mr. Justice Anup Jairam Bhambhani Hon'ble Mr. Justice Sanjeev Narula Hon'ble Dr. Justice Swarana Kanta Sharma Hon'ble Mr. Justice Dharmesh Sharma Members: - 1. Principal District & Sessions Judge (HQs) 2. Principal District & Sessions Judge (West)

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22.	Protocol Committee: (Selection of photographs of official functions and hospitality matters shall be decided by the Chairperson.)	Hon'ble Mr. Justice Navin Chawla Hon'ble Mr. Justice Jasmeet Singh Hon'ble Mr. Justice Purushaindra Kumar Kaurav Hon'ble Ms. Justice Mini Pushkarna Hon'ble Mr. Justice Saurabh Banerjee
23.	 Purchase, Judges' Residences and Furnishing Committee: Purchase of general stores including stationery, furniture, crockery, etc. for High Court Maintenance and furnishing of Delhi High Court guest house Purchase of cars for Judges, staff cars and all other vehicles for High Court Purchase of dress and liveries items Purchase of dress and liveries items Matters relating to furnishing and maintenance of residences of Hon'ble Judges Furnishing fund rules and deciding furnishing fund items vii. Allotment of land and construction of residences for Hon'ble Judges viii. Disposal of obsolete items of general store and P&P store PS : Allotment of rooms of the Delhi High Court guest house to be decided by the Chairperson 	Hon'ble Mr. Justice Navin Chawla Hon'ble Mr. Justice Manoj Kumar Ohri Hon'ble Mr. Justice Jasmeet Singh Hon'ble Mr. Justice Amit Bansal Hon'ble Mr. Justice Manoj Jain
24.	Committee to monitor the expeditious disposal of cases under Prevention of Corruption Act, 1988 in Delhi High Court and Courts subordinate to it.	 Hon'ble Mr. Justice Navin Chawla Hon'ble Mr. Justice Manoj Kumar Ohri Hon'ble Ms. Justice Manmeet Pritam Singh Arora Hon'ble Mr. Justice Manoj Jain Hon'ble Mr. Justice Ravinder Dudeja <u>Sub-Committee for Subordinate</u> <u>Courts:</u> Registrar General Registrar (Vigilance), Delhi High Court Principal District & Sessions Judge (HQ)

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25.	 Mediation and Conciliation Committee to oversee the functioning of Delhi High Court Mediation and Conciliation Centre 	Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Manoj Kumar Ohri
	B. Committee to consider the matter regarding amendments in the Mediation and Conciliation Rules, 2004 in terms of resolutions passed in Chief Justices' Conference, 2013; judgments; issues raised in mediations.	 Hon'ble Mr. Justice Purushaindra Kumar Kaurav Hon'ble Ms. Justice Neena Bansal Krishna Hon'ble Mr. Justice Sachin Datta Bar Members only for Committee 25A: Additional Solicitor General, Delhi High Court (ex-officio) President, DHCBA (ex-officio) Vice President, DHCBA (ex- officio) Mr. J.P. Sengh, Senior Advocate Mr. Rajeev K. Virmani, Senior
		Advocate 6. Mr. Sudhanshu Batra, Senior Advocate (ex-officio) 7. Ms. Veena Ralli, Advocate (Organising Secretary)
26.	Tribunal Reforms & I.P. Division Committee	Hon'ble Mr. Justice C. Hari Shankar Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Sanjeev Narula Hon'ble Mr. Justice Sachin Datta Hon'ble Mr. Justice Harish Vaidyanathan Shankar
07		Mr. Hari Subramaniam, Advocate
27.	 Building Maintenance and Construction Committee (Saket Court complex): i. Construction and maintenance of buildings and projects at above District Court complex. ii. All matters relating to maintenance of buildings including civil, electrical, air- conditioning, fire-fighting, space 	Hon'ble Mr. Justice Vikas Mahajan Hon'ble Mr. Justice Anish Dayal Hon'ble Mr. Justice Rajneesh Kumar Gupta
	allocation for various purposes, allotment of more land, etc., wherever references are received from the Principal District & Sessions Judge.	 Members: - 1. Principal District & Sessions Judge (South) 2. Principal District & Sessions Judge
	 iii. All references received from District Bar Association and Principal District & Sessions Judge relating to elections of Bar, overall functioning of Court complex and all other matters incidental to above. 	(South-East)

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 28. Committee for appoind Judicial Magistrate, Control Law Researchers, Law I i. Appointment of Magistrate, ii. Appointment of Oat Delhi iii. Appointment of Oat Delhi iii. Appointment of Law Interns iv. Appointment Auctioneer/Receivert v. Appointment of Office To decide complaints against the above. 	nterns etc: Special Judicial th Commissioners in w Researchers/ Law of Court cial Receiver	Hon'ble Mr. Justice Anup Jairam Bhambhani
29. Scrutiny Committee to regarding promotion of Judicial Service to De Service and for preparat promotion to Civil Judge	f officers of Delhi lhi Higher Judicial ion of select list for	Hon'ble Mr. Justice C. Hari Shankar Hon'ble Ms. Justice Jyoti Singh Hon'ble Mr. Justice Purushaindra Kumar Kaurav Hon'ble Mr. Justice Amit Mahajan Hon'ble Mr. Justice Manoj Jain
30. Monitoring Committee functioning of all Distric in Delhi		Hon'ble Mr. Justice C. Hari Shankar Hon'ble Mr. Justice Anup Jairam Bhambhani Hon'ble Dr. Justice Swarana Kanta Sharma Hon'ble Ms. Justice Mini Pushkarna Hon'ble Mr. Justice Sachin Datta
31. Rules committee under which will also look int (Original Side) Rules, matters	o Delhi High Court	 Hon'ble Mr. Justice C. Hari Shankar Hon'ble Mr. Justice Prateek Jalan Hon'ble Dr. Justice Swarana Kanta Sharma Hon'ble Mr. Justice Sachin Datta Hon'ble Mr. Justice Manoj Jain 1. Mr. Ashwini Kumar Mata, Senior Advocate-Member 2. Mr. Rajshekhar Rao, Senior Advocate-Member 3. Principal District & Sessions Judge (HQ)- Ex-Officio Member 4. Principal District & Sessions Judge, New Delhi District, Patiala House – Ex-Officio Member Secretary

20	A D L O itter to Getter 502 of	Hon'ble Mr. Justice C. Hari Shankar
32.	A.Rules Committee under Section 523 of the Bharatiya Nagarik Suraksha Sanhita, 2023(BNSS-2023) and all other criminal statutes and jurisdictions	Hon'ble Mr. Justice Jasmeet Singh
	B. Rules Committee for all statutes and jurisdictions not provided in any other committee including Contempt of Court Act, 1971	Hon'ble Mr. Justice Tushar Rao Gedela Hon'ble Mr. Justice Dharmesh Sharma
	 C. Committee for amendment/ review of rules of the appointment, conditions of service etc. of the officials/ employees of Delhi High Court/ District Courts: For amendment of rules governing the appointment, conditions of service, seniority, salaries, leave etc. of the officers/ officials of Delhi High Court. For amendment of the recruitment rules of the staff of the District Courts. To re-examine the rules regarding appointment of employees in High Court and District Courts in the light of judgment dated 12.02.2014 of the Supreme Court in civil appeal no. 979 of 2014 titled "Renu and others vs. District & Sessions Judge, Tis Hazari and another." D. Committee to suggest the duties and responsibilities of officers right from Registrar General up to the level of officers' cadre 	
33.	Committee for Service Conditions of the District Judiciary	Hon'ble Mr. Justice C. Hari Shankar Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Manoj Jain Principal Secretary (Law, Justice &
		Legislative Affairs), Govt. of NCT of Delhi
		<i>Ex-officio Secretary:-</i> Registrar General, Delhi High Court
	-	<i>Nodal Officer:-</i> Mr. Vinay Kumar Gupta (Retd. Principal District & Sessions Judge)
		Presenting Officer:- Ms. Namrita Aggarwal Officer on Special Duty (Case Flow Management)

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34.	Vigilance Committee for members of Delhi Higher Judicial Service and Delhi Judicial Service.	Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Amit Bansal Hon'ble Mr. Justice Amit Sharma Hon'ble Mr. Justice Manoj Jain
35.	Committee to ensure timely medical assistance to Judicial Officers and staff of this Court and Delhi District Courts.	Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Jasmeet Singh Hon'ble Ms. Justice Tara Vitasta Ganju Hon'ble Mr. Justice Ravinder Dudeja Hon'ble Mr. Justice Ajay Digpaul
36.	Committee to review current postings of Judicial Officers, make recommendations for posting and transfer for Judicial Officers as well as rationalisation of allocation of work.	Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Jasmeet Singh Hon'ble Ms. Justice Neena Bansal Krishna Hon'ble Mr. Justice Vikas Mahajan Hon'ble Mr. Justice Tushar Rao Gedela
37.	Committee for "Ensuring the Implementation of Decisions of the Apex Court" in compliance of the directions as contained in Para F (iii) (e) of orders dated 06.08.2024 of the Hon'ble Supreme Court in M.A. No.2034/2022 in M.A. No. 1849/2021 in SLP (Crl.) No. 5191/2021 titled "Satender Kumar Antil vs. CBI & Anr."	Hon'ble Mr. Justice Subramonium Prasad Hon'ble Ms. Justice Neena Bansal Krishna Hon'ble Ms. Justice Mini Pushkarna Hon'ble Mr. Justice Amit Sharma Hon'ble Mr. Justice Ravinder Dudeja
38.	 A.Committee for consideration and appropriate orders in the following matters:- i. Grant of three increments on attaining LL.M. degree by the officers/officials of this Court. ii. Matters regarding resignation submitted by the officials of this Court. iii. Request on behalf of the officials (on deputation) in this Court for termination of their deputation and consequent repatriation to their parent department. iv. Nomination/appointment of advocates for cases having Delhi High Court as a party; filed in Delhi District Courts, this Court or in Hon'ble Supreme Court of 	Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Amit Bansal Hon'ble Ms. Justice Tara Vitasta Ganju Hon'ble Mr. Justice Amit Mahajan Hon'ble Ms. Justice Shalinder Kaur

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	 India and Central Information Commission. v. Accreditation and renewal of accreditation of journalists in Delhi High Court. vi. Permission for personal use and to take official vehicle, other than the staff cars allotted to their lordships, outside Delhi by Hon'ble Judges of this Court. B. Working conditions and welfare committee for staff of High Court and District Courts 	
39.	 Building Maintenance and Construction Committee (Rouse Avenue Court Complex): i. Construction and maintenance of buildings and projects at above District Court complex. ii. All matters relating to maintenance of buildings including civil, electrical, air- conditioning, fire-fighting, space allocation for various purposes, allotment of more land, etc., wherever references are received from the Principal District and Sessions Judge. iii. All references received from District Bar Association and Principal District & Sessions Judge relating to elections of bar, overall functioning of Court complex and all other matters incidental to above. 	Prasad
40.	 A. Committee to examine the pendency of cases in Delhi High Court and to give suggestions to expedite disposal B. Committee to consider proposed draft rules titled "Case Flow Management (Subordinate Courts of Delhi) Rules, 2008" along with the evaluation and Case Flow Management Rules in High Court of Delhi 	Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Anup Jairam Bhambhani Hon'ble Mr. Justice Purushaindra Kumar Kaurav Hon'ble Ms. Justice Manmeet Pritam Singh Arora Hon'ble Mr. Justice Ravinder Dudeja
41.	Juvenile Justice Committee to monitor the improvement in living conditions in Nirmal Chhaya Home for girls and to deal with the matters relating to conditions and functioning of observation/ remand homes established under Juvenile Justice (Care and Protection of Children) Act, 2000	Hon'ble Ms. Justice Jyoti Singh Hon'ble Ms. Justice Neena Bansal Krishna Hon'ble Ms. Justice Tara Vitasta Ganju Hon'ble Mr. Justice Saurabh Banerjee Hon'ble Mr. Justice Anish Dayal

42.	Committee to oversee the implementation of the e-DHCR Project.	Hon'ble Ms. Justice Jyoti Singh Hon'ble Mr. Justice Jasmeet Singh Hon'ble Ms. Justice Mini Pushkarna Hon'ble Mr. Justice Girish Kathpalia Hon'ble Mr. Justice Ajay Digpaul
	r	Note: Mr. Parveen Kumar Uppa Registrar (Filing & Listing) and h secretariat would assist th Committee.
43.	 Building, Maintenance, Construction and matters relating to the working of Family Courts Committee: To conduct interviews for selection/preparation of panel for the purpose of appointment to the posts of principal counsellors and counsellors for family Courts; To holistically consider the problems being faced by the family Courts; To function as special committee constituted pursuant to orders dated 30.09.2010 of the administrative committee to consider the representation dated 21.05.2010 of co-ordination committee, all Bar Association of Delhi regarding establishment of family Courts in the Court compound itself; To look into sensitization and training of family Courts of family Courts complexes. 	Hon'ble Mr. Justice Anup Jairan Bhambhani Hon'ble Ms. Justice Neena Bansa Krishna
44.	Committee for Cultural Events	Hon'ble Ms. Justice Jyoti Singh Hon'ble Ms. Justice Mini Pushkarna Hon'ble Mr. Justice Tushar Rao Gedela
45.	RTI Committee	Hon'ble Ms. Justice Jyoti Singh Hon'ble Mr. Justice Anup Jairar Bhambhani Hon'ble Mr. Justice Dharmesh Sharm Hon'ble Mr. Justice Haris Vaidyanathan Shankar
46.	Crèche Committee	Hon'ble Ms. Justice Jyoti Singh Hon'ble Ms. Justice Neena Bansa Krishna Hon'ble Ms. Justice Mini Pushkarna Hon'ble Mr. Justice Anish Dayal

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47.	Committee to consider the recommendations made by National Commission for Women to hold trial of women offenders in camera, preferably by a woman Judge wherever available, etc.	 Members: 1. Ms. Bhawana Pant, Joint Registrar 2. Secretary of the Executive Committee, Delhi High Court Bar Association 3. Senior Most Lady Member of the Executive Committee, Delhi High Court Bar Association Hon'ble Ms. Justice Jyoti Singh Hon'ble Dr. Justice Swarana Kanta Sharma Hon'ble Ms. Justice Tara Vitasta Ganju Hon'ble Ms. Justice Manmeet Pritam Singh Arora
48.	Committee to periodically oversee the progress of the cases under the Pre- Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act,1994	Hon'ble Ms. Justice Renu Bhatnagar Hon'ble Ms. Justice Jyoti Singh Hon'ble Ms. Justice Tara Vitasta Ganju Hon'ble Ms. Justice Mini Pushkarna Hon'ble Ms. Justice Manmeet Pritam Singh Arora Hon'ble Mr. Justice Amit Sharma
49.	Committee for appointment of officials of High Court: selection/ promotion/ upgradation under ACP scheme/ seniority/ confirmation/ representation against adverse ACRs of Senior Personal Assistants/ Senior Judicial Assistants/ Court Officers/ Readers/ Senior Judicial Translator/ Chief Cashier/ Senior Assistant Librarians/ Judicial Assistants/ Personal Assistants/ Judicial Translators/ Assistant Librarians/ Judicial Translators/ Assistant Librarians/ Judicial Translators/ Assistants/ Restorers/ Chauffeurs/ Despatch Riders/ Despatch Rider-Cum- Process Servers/ Despatch Van Drivers, Photo Copy Machine Operators (Grade-I and II)/ Ushers and all other group 'D' employees.	Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Amit Bansal Hon'ble Mr. Justice Amit Mahajan Hon'ble Mr. Justice Saurabh Banerjee Hon'ble Mr. Justice Harish Vaidyanathan Shankar
50.	Building Maintenance and Construction Committee (Patiala House Court Complex) (All references received from District Bar Association and Principal District& Sessions Judge relating to elections of Bar, overall functioning of Court complex and all other matters incidental to above)	Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Manoj Kumar Ohri Hon'ble Mr. Justice Sachin Datta Hon'ble Mr. Justice Amit Sharma Hon'ble Mr. Justice Ajay Digpaul <i>Member:</i> - Principal District & Sessions Judge (New Delhi)

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51.	Medical Committee:	Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Sanjeev Narula
	i. Medical facilities and reimbursement of claims of Hon'ble Judges and retired Judges	Hon'ble Mr. Justice Tushar Rao Gedela
	ii. Matters relating to welfare of retired Judges including framing of rules	Hon'ble Mr. Justice Saurabh Banerjee Hon'ble Mr. Justice Anish Dayal
	iii. Any other connected matter.	
52.	Committee for Retired Judges	Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Manoj Kumar Ohri Hon'ble Ms. Justice Neena Bansal Krishna Hon'ble Mr. Justice Vikas Mahajan Hon'ble Mr. Justice Girish Kathpalia
53.	Committee for approval of draft Counter Affidavit/ Reply/ Rejoinder/ Affidavit/ I.A./ Complaint under Section 340 Cr.P.C. or any other document to be filed by this Court in judicial matters	Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Tushar Rao Gedela Hon'ble Mr. Justice Anish Dayal Hon'ble Mr. Justice Amit Sharma Hon'ble Mr. Justice Tejas Karia
54.	Matters relating to Parliament questions to be placed in the first instance	Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Sachin Datta
55.	RKD Committee – Committee to oversee scanning and destruction of decided cases	Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Jasmeet Singh Hon'ble Ms. Justice Mini Pushkarna Hon'ble Mr. Justice Amit Mahajan Hon'ble Mr. Justice Manoj Jain
56.	 A. Committee to monitor the functioning of Motor Accident Claims Tribunal (MACT) and to ensure the compliance of the various directions issued in this respect by the Hon'ble Supreme Court of India and High Courts B. Committee to monitor the functioning of Industrial Tribunal and Labour Courts and to bring uniformity, efficiency and expeditious disposal of cases. 	Hon'ble Mr. Justice Anup Jairam Bhambhani Hon'ble Mr. Justice Vikas Mahajan Hon'ble Mr. Justice Saurabh Banerjee Hon'ble Mr. Justice Amit Sharma Hon'ble Mr. Justice Girish Kathpalia
57.	 A. Library Committee: i. To consider purchase of library books for High Court ii. To consider purchase of newspapers, periodicals, etc. for library, official residences of Hon'ble Judges and officers 	Hon'ble Mr. Justice Anup Jairam Bhambhani Hon'ble Mr. Justice Amit Bansal Hon'ble Ms. Justice Manmeet Pritam Singh Arora Hon'ble Mr. Justice Saurabh Banerjee Hon'ble Mr. Justice Tejas Karia

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	 iii. Matters relating to maintenance of library books iv. Purchase of various law packs (law reports in electronics format) v. Matters pertaining to availability of library books in Courtrooms B. Law Reporting Council: Matters relating to ILR Preparation of report on the contribution of High Court of Delhi to the development of law. 	
58.	 A. To examine the matter regarding position of all contractual employees including outsourced employees from all sources. B. Committee to consider the matters relating to selection and engagement of agencies for providing conservancy, house-keeping and sanitation services including the wages & salary of staff engaged by the agencies in this Court. 	Hon'ble Mr. Justice Anup Jairam Bhambhani Hon'ble Mr. Justice Amit Bansal Hon'ble Mr. Justice Vikas Mahajan Hon'ble Mr. Justice Amit Sharma Hon'ble Mr. Justice Ravinder Dudeja
59.	Building Maintenance and Construction Committee (Karkardooma Court Complex) (All references received from District Bar Association and Principal District & Sessions Judge relating to elections of Bar, overall functioning of Court complex and all other matters incidental to above)	Hon'ble Mr. Justice Anup Jairam Bhambhani Hon'ble Mr. Justice Purushaindra Kumar Kaurav Hon'ble Ms. Justice Tara Vitasta Ganju Hon'ble Mr. Justice Amit Mahajan Hon'ble Ms. Justice Renu Bhatnagar
		 Members: - 1. Principal District & Sessions Judge (East) 2. Principal District & Sessions Judge (North-East) 3. Principal District & Sessions Judge (Shahdara)
60.	Committee to decide service appeals of the employees of the District Courts	Hon'ble Mr. Justice Anup Jairam Bhambhani Hon'ble Mr. Justice Tushar Rao Gedela Hon'ble Mr. Justice Rajneesh Kumar Gupta
61.	Committee to look into complaints/issues of unauthorized construction in Tis Hazari and Patiala House Court Complexes (orders	Bhambhani

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	dated 10.09.2008 and 21.01.2009 passed by DB-I in W.P. (C) No. 12894/2005 and 5279/2006.	
62.	Committee to conduct audit of existing rules and measures: i. to make recommendations regarding security and disaster management of Delhi High Court and all the District Courts; ii. to propose draft rules; iii. to examine existing rules on the issues and suggest amendments.	 Hon'ble Mr. Justice Sanjeev Narula Hon'ble Mr. Justice Vikas Mahajan Hon'ble Mr. Justice Amit Mahajan Hon'ble Mr. Justice Amit Sharma Hon'ble Mr. Justice Girish Kathpalia Mr. J.P. Sengh, Sr. Advocate Additional Solicitor General, Delh High Court (<i>Ex-Officio Member</i>) Hony. Secretary, DHCBA (<i>Ex Officio Member</i>) Director General, Intelligence Bureau, New Delhi or his Nominee Professor Santosh Kumar Executive Director, Nationa Institute of Disaster Management New Delhi or his Nominee. Deputy Inspector General, Nationa Disaster Response Force, New Delhi or his Nominee. Senior Expert to be nominated by the Director General, Central Industria Security Force, New Delhi. Senior Expert to be nominated by Director General, Central Industria Security Force, New Delhi. Senior Expert to be nominated by Director General, Central Industria Security Force, New Delhi. Senior Expert to be nominated by Director General, Central Industria Security Force, New Delhi. Senior Expert to be nominated by Director General, Central Industria Security Force, New Delhi. Senior Expert to be nominated by Director General, Central Industria Security Force, New Delhi. Senior Expert to be nominated by Commissioner of Police, New Delhi. Chief Fire Officer, Delhi Firr Service, New Delhi or his Nominee. Registrar General shall call for the nominations from the authorities.
63.	Building Maintenance and Construction Committee (Rohini Court Complex)	Hon'ble Mr. Justice Sanjeev Narula Hon'ble Mr. Justice Amit Bansal

	(All references received from District Bar Association and Principal District & Sessions Judge relating to elections of bar, overall functioning of Court complex and all other matters incidental to above)	 Hon'ble Mr. Justice Anish Dayal Hon'ble Mr. Justice Ravinder Dudeja Members: - Principal District & Sessions Judge (North-West) Principal District & Sessions Judge (North)
64.	 A.Committee to consider matters relating to welfare of Judicial Officers. B.Committee to consider the following matters related to the officers of subordinate judiciary: No objection certificate to obtain passport and permission for foreign visit and obtaining visa. Grant of permission to Special Judicial Magistrates, to visit abroad. Permission for doing higher studies Permission to participate in seminars/ discussions/ programme organized by law schools and government/ private organizations. Grant of three increments on attaining higher qualifications by the Judicial Officers, etc. C. Grant of extra ordinary leave (EoL) to judicial officers. 	Hon'ble Mr. Justice Sanjeev Narula Hon'ble Ms. Justice Neena Bansal Krishna Hon'ble Ms. Justice Mini Pushkarna Hon'ble Mr. Justice Saurabh Banerjee Hon'ble Mr. Justice Dharmesh Sharma
65.	PIL Committee + letter petitions and habeas corpus matters	Hon'ble Mr. Justice Sanjeev Narula Hon'ble Mr. Justice Tushar Rao Gedela
66.	Environment Committee	Hon'ble Mr. Justice Sanjeev Narula Hon'ble Mr. Justice Jasmeet Singh Hon'ble Mr. Justice Vikas Mahajan Hon'ble Mr. Justice Tushar Rao Gedela Hon'ble Ms. Justice Shalinder Kaur

Note: The Chief Justice in his discretion may participate and preside over any meeting.

Sd/-(CHIEF JUSTICE) 25.04.2025